

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.184/2018**

**Date of Decision: 12.04.2018.**

***CORAM:HON'BLE SHRI ARVIND J.ROHEE, MEMBER (J)***  
***HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)***

Bhagwan Damodar Koli  
 R/at Naigaon Koliwada,  
 Tal. Vasai, Dist. Palghar 401 207. ... *Applicant*  
 Office at Airport Health Organisation  
 1<sup>st</sup> Floor, New Customs Block,  
 Bombay – Airport, Bombay 400 029.  
*(Advocate Shri R.K. Mendadkar)*

**Versus**

1. Union of India,  
 Through its Joint Secretary,  
 Ministry of Health & Family  
 Welfare, Nirman Bhavan,  
 Having its office at Near Udyog  
 Bhavan Metro Station, Maulana  
 Azad Road, New Delhi,  
 Delhi 110 011.
2. Airport Health Officer,  
 Airport Health Organization,  
 Ministry of Health & Family Welfare  
 Chhatrapati Shivaji International  
 Airport, Approach Road, Sahar,  
 Mumbai 400 099. ... *Respondents*

**ORDER** (Oral)  
*Per : Shri A.J. Rohee, Member (J)*

Today when the matter is called out for Admission, Shri T.V. Jadhav, learned proxy counsel appeared for Shri R.K. Mendadkar, learned Advocate for Applicant

on instructions from the arguing counsel to withdraw the OA, since the applicant does not want to proceed with it any more. We have carefully perused the case record.

**2.** In this OA, the following reliefs are sought by the Applicant:

*“8.a) That this Hon'ble Tribunal be pleased to declare that the order of removal from service dated 31.08.2017 passed by the Respondent No.3 is bad in law, illegal and be set aside.*

*8.b) That the Respondent No.2 be ordered to withdraw and or cancel the impugned order of removal dated 31.08.2017 with further direction to respondents herein to reinstate the applicant on the post of Fumigation Worker with all consequences including back wages.*

*8.c) Cost of the application be provided for.*

*8.d) Such other and further equitable order be passed as this Hon'ble Tribunal may deem fit and proper.”*

**3.** Considering the fact that a request for withdrawal is made, it is allowed.

Consequently the OA stands dismissed as withdrawn unconditionally, at Admission stage.

**4.** Registry to forward copy of this order to both the parties.

*(R. Vijaykumar)*  
**Member (A)**

*(Arvind J. Rohee)*  
**Member (J)**

dm.